377 Res. Re. Ordinance and Additional Emoluments (Compulsory Deposit) Bill Verma, Shri Balgovind

Verma, Shri Sukhdeo Prasad Vikal, Shri Ram Chandra Virbhadra Singh, Shri Yadav, Shri N. P.

NOES

Bade, Shri R. V. Bhaura, Shri B. S. Banerjee, Shri S. M. Bhattacharyya, Shri Jagadish Bhattacharyya, Shri S. P. Bhaura, Shri B. S. Chandra Shekhar Singh, Shri Chowhan, Shri Bharat Singh Dandavate, Prof. Madhu Deshpande, Shrimati Roza Goswami, Shrimati Bibha Ghosh Huda, Shri Noorul Joarder, Shri Dinesh Joshi, Shri Jagannathrao Kachwai, Shri Hukam Chand Krishnan, Shrimati Parvathi Limaye, Shri Madhu Mavalankar, Shri P. G. Mehta, Shri P. M. Modak, Shri Bijoy Mohammad Ismail, Shri Mukherjee, Shri Samar Muruganantham, Shri S. A. Roy, Dr. Saradish Saha, Shri Ajit Kumar Saha, Shri Gadadhar Sambhali, Shri Ishaque.

MR. CHAIRMAN; The result* of the division is: Ayes 160 Noes 27.

The motion was adopted.

20.35 hrs.

STATUTORY RESOLUTION RE. DIS-APPROVAL OF COMPULSORY DE-POSIT SCHEME (INCOME-TAX PAY-ERS) ORDINANCE AND COMPUL-SORY DEPOSIT SCHEME (IN-COME-TAX PAYERS) BILL

MR. CHAIRMAN. Now we shall take up the Statutory Resolution, which is item No. 13, to be moved by Shri Madhu Limaye, and also the consideration and passing of the Compulsory Deposit Scheme (Income-tax Payers) Bill to be moved by Shri Chavan.

भी मचु लिमये (बाका) . सभापित महोदय क्या यह इस सदन के साथ ग्रीर मेरे साथ ज्यादती नही होगी कि ग्रव पौने नौ बजने वाला है ग्रीर ग्राप चाहते है कि मैं इस बिल पर बोलू । क्या इस से कोई भला होगा । इस से ग्रच्छा तो यह है कि ग्राप इस को वैसे ही पास कर दीजिए । कल हम एक घंटा ग्रीरबैठ सकते है । (व्यवधाम)

सभापति महोदय : ऐसा है कि मैं तो इस मामले में इस सदन की राय के साथ जाऊंगा। विजनेर। एडवाइजरी कमेटी में यह मिर्णय लिया गया है कि दोनो बिल भ्राज ही पास किये जायेगे।

भी मधु लिमये : कब तक ?

सभापति महोबय : जिम ममय तक ये बिल पास नाहो जाएं यह सदन बैठेगा ऐसा निर्णय था ।

भी मनु लिसये: ग्राप पुनर्विचार सन सकते है, इस वक्त पीने नी बजे हैं।

श्री हुकम चन्व कल्लवाय : (मुरीमा): कल हम दो घंटे श्रीर बैठ सकते है।

^{*}Sarvshri N. Shivappa and K Ra makrishna Reddy also recorded their votes for AYES.

श्री हक्त चन्द कछवाय

सभापित महीदयः मै इस के वारे मैं हाउस का राय जान लू।

श्री मधु लिमये : क्या प्राप हर चीज के लिए बोट लेना चाहते है। ग्राप इम को बिमा बहस के पास कर दीजिए।

सभापति महोदय . यह तो ग्राप की मर्जी है ?

श्री मध् लिमये: मेरी सम्पत्ति नहीं है।

श्री हुकम चन्द कछ्वाय : आप कल इस को रिखय । हम दो घटे और बँठे लेगे ।

MR. CHAIRMAN. I will put it to the House. You can decide what you like. As far as I am concerned, I will see the pleasure of the House. Is it the pleasure of the House that we sit till the Bill is passed?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHR! K. RAGHU RAMAIAH): Yes, we will go on.

SHRI NOORUL HUDA (Cachar): There should be some time limit. We cannot go on like this.

MR. CHAIRMAN: I will take the sense of the House.

SHRI NOORUL HUDA: I do not know what transpired in the BAC. But there cannot be an indefinite sitting of this House till a Bill is passed.

MR. CHAIRMAN: That was the recommendation of the BAC.

SHRI NOORUL HUDA: We can sit till 9 O'Clock but not till midnight.

SHRI K. RAGHU RAMAIAH: Let me submit for the consideration of the House what happened in the Business Advisory Committee meeting. The Business Advisory Committee was apprised of the difficult situation in which we were placed that unless both these Bills were passed today—the House

has been good enough to pass one of them—there would not be enough time tor these Bills to be passed by the Rujya Sabha so that by 1st September, they must receive the President's assent. I explained broadly the urgency of passing these Bills to the Business Advisory Committee and the Business Advisory Committee agreed—I am grateful to them—to sit as late as necessary to pass these two Bills. There was no time-limit fixed. They were good enough to agree to that unanimously when I explained it to them.

I appeal to the Opposition leaders here to please cooperate. This is a very exceptional request to which all are committed Please help.

MR. ('HAIRMAN: Let us try to expedite it I will cooperate with you in expediting it.

भी हुक म चन्व कछ्वाय: मनापति जी, ग्राप मेरा निवेदन मृत लें। मधु लिमये जी ते एक प्रस्ताव खा है कि विना बहम के इस को पास कर दिया जाय, इस को मान लीजिए।

सभापति महोदय : नहीं, ऐसा किसी ने प्रस्ताव नहीं रखा है।

(व्यवधान)

SHRI MADHU LIMAYE: I move:

"This House disapproves of the Compulsory Deposit Scheme (Income-tax Payers) Ordinance, 1974 (Ordinance No. 10 of 1974) promulgated by the President on the 17th July, 1074."

सभापति महोदय हालाकि प्रच्छा होता प्रगर कल हम लोग इस को लेते लेकिन मैं इस पर म्रब जिद् नहीं करना चाहता हूं। मेरी राय में इस मध्य देश को इस सदन को ग्रस्वीकार करना चाहिए। इस का कारण यह है कि इस मध्यादेश में मुझे कोई बुद्धिमानी की झलक नहीं दिखाई दे रही है। कोई ऐसा अविलम्बनीय लाक रहा का मामला नहीं या कि जिस को लेकर यह मध्यादेश जारी करना चाहिए था।

20.44 hrs.

SHRI DINESH CHANDRA GOSWAMI IN the Chair]

यगा अध्यादेश की जगह पर विधेयक ले प्राते, जल्दबाजी नहीं करते तो कोई भ्राममान नहीं फटने वाला था। लेकिन एक मानाम वह पंदा करना च.हते है कि समाज क सभी वर्ग के माथ हम लाग न्याय कर रहे है था ग्रन्याय हर रहे है। यह एक ग्रामास उत्पन्न करना च हुने थे। इसलिए जब 1 करोड 80 ल.म मजदूरा की ग्रामानी पर इन्होन डाक डाला ना इन्होन यह ग्रावयक समझा मि जिन की आरमी 15 हजार रूप र मालाना म अधिक हेलने के उपर भी कुछ राक्त या निषत्रण लगना चाहिए ग्रार इसी उद्देश्य में परित हा कर पर ग्रन्थ दग जारी। क्या गया ते ।

मब म पहला ग्र क्षेप इम ग्रध्यारण रे खिलाफ मेरा यह है कि इस में मिर्फ प्रशासकीय खंबा बढने वाला है। ग्राप न स्वय वित्तीय ममोरेडम मे कहा है कि 61 लाख रुपया रकरिंग एक्सपेडीचर हागः । यानी हर साच दतना रुपया भ्राप इतकाम के ऊपर प्रसासन के ऊपर खर्च करन जा रहे हे ग्रीर (लाख रुपया द्याप का नाल-रंकरिंग एक्सरेडीचर, ह यानी कर्यालय दक्तर इत्यादि के ऊतर स्रोर यह योजना तकरीबन 7 म ल चलेगी। मात मान तक ग्राप की प्रगामकीय वर्चा करना पडगा झार जिस तरह एमान्य्मेट्भ के ग्रतिरिक्त कार्य का बोझा ग्राप ने सारा पाविधेट फड पर डाला, इस को ग्राप ने इनकम टैक्स के ग्रफसरो पर डाला है। वंभे ही मभी लोग जातने है कि

इन गम टैक्स अफसरों के ऊपर स्वय इन दिनों में जो काम का बोझा है वह बहुत ज्यादा है ग्रीर ऐसी हालत मे एक नया वोझा, नई जिम्मेदारी उन के ऊपर ग्राप लादने जा रहे है। इस में वह ग्रपना काम और दग में नहीं कर पाएग । इस बक्त इस देश को जसरत उस बात की है कि जो लोग ग्राल इनकम दैक्स नहीं द रहे हैं. जो सम्पत्ति कर नहीं दे रहे है, शिष्ट दैवस नहीं दे रहे है उन लोगों को, कर की चौरी करने वाले लोगो को कर योजना के जाले में कैमें लाया जाय । यह एक प्रमुख काम इनकम टैक्स प्रक्तिरों का होना चाहिए लेकिन वह काम अब वे कर नही प एंगे इसो कि नई जिस्मेदारी ग्राप न उन के ऊपर लादी है। तो प्रशासकीय खर्चा इस से बढगा यह मझे इस के खिलाफ ग्रर्ज करन हे और इस मे जा नये कर्नचारी आदि लग जाएगे बाद मे मब तरह के दवाव ग्राएगे ग्राप्ट मान साल के बाद ग्राप उन को हुटा नही पाएगे क्या कि काग्रम पार्टी के सदस्या के द्वार विराध-पक्ष क मदस्यों के द्वारा दवाव ग्राएगे, बाहर के दवाव ग्रात्म । जो एक दफा सरकारी नौकरी मे ग्रा जाना है उस का निकालना म नवीयना की दुष्टि से भी कितना मुह्किल है, ग्राप जानते है। इमलिए हर एस प्रस्ताव का मै विरोध करता ह जिस ने अनुत्पादक प्रणासकीय खर्चा बढ म्रार ग्राप की योजना का पही सब मे बडादाप है। इन की याजना अ। र यही थी कि जिन की ग्रामदनी 15 हजार वार्षिक न ग्रधि है वे ग्रपनी ग्रामदनी का एक हिस्सा खर्च करन के बजाय जमा कर के रख तो कई दूसरे उपाय इन के पास थे जिन क' इस्तेमाल वे कर मकते थे भीर इसी उद्देश्य को हामिल कर मरते थे। भ्रब इन का जा कहना है कि इस में मनी मप्लाई कम हागी ना विन मत्री महोदय इस के ऊरर भी माच । क मान लीजिए जिन की बाबदनी 15 हजार म बाधिक है उन्होंने अपना कुछ पैसा टाइम डिपाजिट के रूप मे बैकाम रखाहे – ग्राज उस का मुख्य धाकर्षण क्या है कि बैका म जो उन को ब्याज मिलता हे इनकम टैक्स ग्रस ममेट के समय ग्राप उसकी

[आसि मधुलिमये]

म्रलग कर देने हैं,3००० रुपये तक डिडनशन मिलता है। तो जिन का 6 महीने का, एक साल का या तीन स.ल का टाइम डिपाजिट होगा वे लोग क्या करेंगे कि वे ग्रपन, ट.इम हिपाजिट निकालेंगे ग्रीर उस को खर्च करना शरू कर देंगे क्यों कि कुछ हिस्सा तो उन का इस योजना के तहतकटने वाला है और इस मे उनका फायदा भी होग. कि 6 मचेने के डिपाजिट पर नेट ग्राफ इटेरेस्ट कम है ग्रीर ग्राप की योजन, में रेट ग्र.फ इंटरेस्ट ज्यादा मिलने बाला है। तो कौन मा उद्देश्य इससे हामिल होने वाला है ? भीर मुझे सरकार के कुछ सेकेटरीजा ने कहा है कि यह तो एकदम मुर्खता पूर्ण सुझाव है । उन्होंने कहा कि हमी लोग प्रपना खर्चा नही घटान वाल है क्यो कि जन्न दाम बढ़े हैं तो खर्चा ता करना ही पड़ेगा। मैं ने पूछा कि कसे करेंगे तो कहा कि जो वैंकों मे 6 महीने या साल का डिपाजिट है जिस के ऊपर ब्याज कम मिलता है वह विद्वा कर लेंगे और वह खर्च करना शरु करेंगे भीर इस में जो कटेगा उस पर ब्याज भीर टैक्स डिडक्शन ता हमें मिलेगा ही। तो मुख्य उद्देश्य जो इस का है वह विफल होने वाला है ग्रीर यह जा ग्राप के सेकेटरीज हैं, सचिव लीग में उन में से दो तीन लोगों ने मुझे से कहा कि यह बिलकुल मूर्खतापूर्ण सुझाव है।...(व्यवधान)... मै ग्रधिक समय नहीं लेना चाहता ।

श्रव मैं दूसरा मुद्दा लेता हूं। तकरीबन चार साढ़े चार लाख लोग है जो इस में आएंगे। वर्तमान जो इनकम टैक्स पेयसें है जिन की श्रामदनी 15 हजार से अधिक है, आपके श्रांकडे जो मुझे उपलब्ध हुए है उन से लगत है कि लगभग साढ़ें चार लाख इनकम टैक्स पेयसें इस में भाते है भीर इतने लोगों के लिए जो श्राप 67 लाख रूपये का खर्चा कर रहं है इस की कोई श्रावश्यकता नहीं है। मैं ऐसे रास्ते बता रहा हूं-श्रगर सरकार इन्डेक्स नम्बर के साथ खुड़े हुए बांबस को ही फ्लोट करे, मैं साधारण बचत की बात नहीं कर रहा हं, प्रगर इन्डेक्सड बांड की सरकार क्लोट करे तो इतना पैसा अरकार को मिल सकता है। उस के ऊपर श्राप पांच या छः प्रतिशत या उससे भी कम रेट भ्राफ इंटरेस्ट लगाइए, प्राप को बहुत सारा पैसा मिल जायेगा, लेकिन वह भी करने के लिये भ्राप तैयार नहीं हैं। ऐसी हालत में मेरी राय है कि यह जा भ्राप की मनिवार्य जमा योजना हैं, इस का कोई ध्रच्छा नतीजा नहीं निकलेगा, यह केवल नाटक है, स्वांग है इसे किस लिये रवा गया है ? जो एडीशनल इमाल्य मेन्टस (कम्पलमरी डिपाजिट) बिल है उस को शुगर कोट करने के लिये इस लाया गया है। तो मैं निवेदन करना चाहता ह कि ग्रयंनीति भीर राजनीति इस घोखाधडी से चलने वाली नहीं है। मुदास्फिति श्रीर दामवृद्धि का भवाल बहुत गम्भीर मवाल है, इस को गहराई में जा कर विचार करना चाहिये श्रीर उत्पादन को बढाने के लिये आप को प्रयास करना चाहियं । लेकिन उत्पादन बढाने की दष्टि मे किसी तरह का प्रयाम नही हो रहा है।

में ज्यादा ममय नहीं लेना चाहता हू-ऐसी बहुत सारी योजनायें हैं, विजली की योजनायें है, सिचाई की योजनाये है, ग्राप के ग्रानिणय के चलते उन पर कार्यवाही नहीं हो रही है। ग्राप का ब्यास प्रोजेक्ट है, नर्मदा प्राजेक्ट है, ऐसे पचासो प्राजक्टस के नाम ले सकता हं, कम से कम काम तो चालू कीजिये, राज्यों के बिबाब चलते रहेगे। लेकिन उत्पादन की ग्रीर ध्यान नहीं है ग्रीर ये बांगस योजनायें बनति चले जा रहे हैं केवल भाभास उत्पन्न करने के लिये कि सरकार भामाजिक न्यायकी भावना से प्रेरित है, लेकिन इन का कोई नतीजा निकलने वाला नहीं है। इस लिये मेरी प्रार्थना कि सरकार इस को वापस ले।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHR) K. R. GANESH): Sir,....

श्री मध् लिग्ये : समापति जी, देखिये, यही एडबास्टेब होता है-वित मंत्रीज़ी, केंब्रिनेट रेक के, चले गये, भाराम के लिये। क्या हम लोगों को भी कोई सब्सटीचूट मिलेवा जो मधु ख्रिसये की जगह रेजोल्युशन पर भाषण करे।

MR. CHAIRMAN: If you come to the other side sometimes you will get that advantage.

Resolution moved:

"This House disapproves of the (In-Compulsory Deposit Scheme come-Tax Payers) Ordinance, 1974 (Ordinance No. 10 of 1974) mulgated by the President on the 17th 'July, 1974."

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): On behalf of Shri Yeshwantrao Chavan, I beg to move*:

"That the Bill to provide, in the interest of national economic development, for compulsory deposit by certain classes of income-tax payers and for the framing of a scheme in relation thereto, and for matters connected therewith or incidental thereto, be taken into consideration".

Sir, this short Bill seeks to replace, with some minor modifications, the Compulsory Deposit Scheme (Incometax Payers) Ordinance, 1974 which was promulgated by the President on the 17th July, 1974.

The Circumstances which necessaitated immediate legislation by the Ordinance have been explained in a statement placed on the Table of the House. I do not, therefore, propose to go into these reasons and shall only explain the provisions of the Bill and the rationale behind them.

Inflation today constitutes the biggest single problem facing the country. Government has taken a number of

order to deal urgently measures in and effectively with the mounting pressure of inflation. One of measures is proposed to be implemented through this Bill.

Under the provisions of the Bill. certain classes of income-tax payers in the higher income brackets will be required to deposit with the Government a portion of their income during the current financial year and the financial year 1975-76. The deposits will be required to be made by incometax payers who are individuals, Hindu undivided families or trustees of private discretionary trusts in cases where the aggregate of their "total income" and "net agricultural income", if any, exceeds Rs. 15,000. For this purpose, the "total income" of the depositor will be computed in accordance with the provisions of the Income-Act after taking into account exemptions and deductions various allowable under the law. Similarly, "net agricultural income" will computed after allowing deductions in respect of expenses, etc. as provided in the rules for the computation of such income contained in the Finance Act of the relevant year. The deposit will have to be made at the rate of 4 per cent. of the aggregate income up to Rs. 25,000 plus 6 per cent. of the aggregate income in the slab Rs. 25,000 to Rs. 70,000 and 8 per cent, of the balance.

In the case of taxpayers required to pay advance tax under the Incometax Act in relation to the relevant assessment year, the compulsory deposit will have to be made during the financial year preceding assessment year with reference to the aggregate income of the taxpayer which forms the basis for payment of advance tax for that assessment year. In the case of other taxpayers, who are not required to pay advance tax, compulsory deposits will have to be made on the basis of their estimated total income as in-

^{*}Moved with the recommendation of the President. 1917 LS-15

[Shri K R. Ganesh] creased by their net agricultural income assessable for the assessment year.

In the case of persons required to pay advance tax, the deposits will have to be made on or before the date on which the last instalment of advance tax falls due. The due date for payment will thus be either 15th December or 15th March of the financial year, depending upon whether the account year of the taxpayer in respect of his main source of income ends before 1st January of the relevant financial year or on or after that date. In the case of persons not liable to pay advance tax, the deposit will have to be made by the end of the relevant financial year. The depositors will, however, have the option to make the deposit in one sum or in instalments of their choice before the expiry of the due date.

Under the provisions of the Additional Emoluments (Compulsory Deposit) Bill. 1974, which has already been passed by this House, the entire increase in salary and one-half of additional dearness allowance received by salary earners, including those with income exceeding Rs. 15,000, is liable to be deposited with the Government. With a view to avoiding hardship arising from the reguirement of making a deposit with reference to the same income under the two Bills, it is proposed to provide that the amount deposited by salaried taxpayers under the Additional Emo-(Compulsory Deposit) Bill will be set off against the deposits required to be made by them under this Bill.

The deposits made by taxpayers will carry simple interest at a rate equal to the maximum bank deposit rate which currently stands at 10 per centper annum. The interest paid on the deposits will be included in the categories of income which qualify for exemption from income-tax up to Rs. 3,000 in a year under section 80L of the Income-tax Act. The amount deposited by a person will be repaid

in five annual instalments commencing from the expiry of two years from the end of the financial year in which the deposit is made, together with interest due thereon.

Persons making compulsory deposits will be required to send proof of the deposit to the Income-tax Officer. Where there is a default in making the compulsory deposit, the defaulter will be hable to a penalty equal to 25 per cent. of the amount of the deposit remaining unpaid. Arrears of compulsory deposits will be recovered by the Income-tax Officer as if they were arrears of income-tax.

The Bill also seeks to provide for certain procedural or ancillary matters which had not been provided for in the Compulsory Deposit Scheme (Income-tax Payers) Ordinance, 1974. These include rectification of mistakes apparent from record, rounding off of income to the nearest multiple of ten rupees, prescription of time limit of thirty-five days for making deposits in cases where deposits are required to be made in pursuance of an order by the Income-tax Officer.

Sir, the provisions of the Bill are quite simple and non-controver, sial and I hope that it will receive the unanimous support of this House Sir, I move.

MR. CHAIRMAN: Motion moved:

"That the Bill to provide, in the interest of national economic development, for compulsory deposit by certain classes of income-tax payers and for the framing of a scheme in relation thereto, and for matters connected therewith or incidental thereto, be taken into consideration."

The Statutory Resolution and the Bill are before the House

SHRI NOORUL HUDA (Cachar): Sir, I rise to oppose this Bill. The Government, led by our Prime Minister, Madam, Indira Gandhi, is never tired of declaring that our country is taking the path of socialism and that we have been faced with an unprecedented inflation in our country. So, these measures announced by the Finance Minister are measures to tackle the inflationary trends which have crept into our economy.

21 hrs.

Sir, is the Government really thinking or serious about tackling this inflation in the country? Only a few months back, in the month of February or so, when the Finance Minister presented the budget. At that time he had reduced the rate of incometax from 90 per cent to 70 per cent and also at that time Mr. Chavan had announced on the Floor of the House that that was the measure which would reduce tax evasion and it has been calculated later on that at least Rs. 100 to Rs. 125 crores have been exempted to the big taxpayers. This Bill which is named as Compulsory Deposit Scheme (Income-tax Payers) Bill, if it is implemented fully even then it can mop resources to the extent of exceeding Rs. 50 crores. Only seven months back the Finance Minister had exempted Rs. 100 crores to Rs. 125 crores to the big tax-payers and now seven months later they had come up with a declaration that high salaried people would be able to make some sacrifices and people whose would be exceeding Rs. 15,000 they would be able to pay certain amount of money to the Government exchequer to be deposited with the banks and they would be returned these deposits after a year or two. That is why we from the Opposition side fought against such measures. Only a few minutes back the House passed despite opposition the Additional **Emoluments** (Compulsory Deposit) Bill. At that time also the Opposition Members had fought tooth and nail in the interest of the working class and they had said these measures are not seriously directed towards tackling the inflationary trends in our economy.

What do we see today? We see the last vestiges of planning have disappeared from our economy and our

economy has been left to manage itself as a free enterprise market system. This is very clear in spite of our loud talks of socialism and promises to curb monopolistic profits and promise to socialise urban income and also curb the influence of landlords over the whole country, the economic measures have been followed by this which 1947 are clear Government since enough as to the direction which we are following. This is the path of capitalist planning. This is the path where the landlords and the big monopolists have total control over the economy.

It may mean repetition, but we must say that the Wanchoo Committee had said about three or five years back that there was at least Rs. 10,000 crores of black money operating in this country. There is no ordinance and no Bill to check that There are no measures to curb the operation of such black money in our country. Had the Government been serious enough to tackle the inflationary trend, had the Government been enough to tackle the situation in which we find ourselves and in which our economy finds itself today, we would have definitely supported the measures of the Government despite our deep and basic differences which we have got. But the Government's po'icy is not directed towards curbing the influence and control of the monopolists.

In the Bangalore speech of the Prime Minister, which has been quoted in this House, and in the speeches of many of our leaders like Shri Chavan and other governmental leaders and Congress leaders, we find statements to the effect that we have failed to acclerate production and we have failed to prevent the distortions in our economy, and these failures of the Government have led to continuous inflation.

Inflation has been so much that today we find ourselves following the footsteps of Chiang Kai-shek's China. You will remember that prior to 1949, during the years 1946, 1947 and 1948,

[Shri Noorul Huda]

the same conditions were obtaining in China during Chiang-Kai-shek's regime. The real wages of the working class had been reduced to a mockery and the value of their yen and dollar etc. had gone down so much that people used to take paper money to the market but they could not buy any worth-while material or commodity that paper market with from the The same conditions are money. gradually coming to our country. Black money operates to the detriment of the purchasing power of the working class. The purchasing power of working class and the middle class has been reduced to a farce. That is the position in which we find ourselves today.

We know that people who are drawing Rs. 2000 or Rs. 2500 or Rs. 3000 or more p.m. might be able to save something and make some sacrifice. But that amount of sacrifice would not at all the adequate or sufficient to curb inflationary trends. Against such huge stock of black money, Rs. 450 crores from the working class, Rs. 50 crores by way of dividends from the industrialists and shareholders and about Rs. 50 or 60 crores or 70 crores from these highsalaried people is not going to tackle We do not the inflationary trend. know how this is possible. It beats our imagination.

We will see that the compu.sory deposit scheme for the higher income groups has been calculated on the basis of the revealed incomes of the taxpayers. But what about the unrevealed income? And what are you going to do with it? The revealed income is only a very small fraction. But what about the incomes which do not see the light of day, which are being cornered away by the taxpayers? These are questions agitating the minds of the Opposition parties, the middle classes and even a section of the upper middle classes who are drawing salaries of Rs. 15,000 or a little more per annum.

I would say that the Government led by our Prime Minister are not at all sincere and serious about tackling inflation which has hit our economy for the last few years and the extent of which is increasing day by day. Again and again we have declared on the floor of the House that unless you curb the monopolists profits, unless black money from the you unearth big industrialists and other speculators, unless you find out measures to help the poor working class, the farmers, peasants and the downtrodden people, unless you enlist their co-operation and assistance in controlling inflation, unless you satisfy the working class and the working people, unless you can give two square meals a day to the downtrodden people who are starving all over the country. these half-hearted and piecemeal measures are not going to curb inflation in any way. The Government is totaily under the bidding of the hoarders, blackmarketeers and big monopolists. We therefore totally oppose the Bill and say it should be withdrawn altogether.

SHRI S. M. BANERJEE (Kanpur): At the outset, since it has been decided that we shall not go home till the Bill is passed, I would request to give me adequate time to speak on it.

First of all, I would request your permission to read the entire Ball, because many members have not read it, and after doing that I will take up each clause and say why I am opposing it.

Generally speaking, this Bill has been brought to give a cover to the previous Bill which this House passed despite all our constitutional, legal. moral and other objections, to give a feeling to the country that Government has not only asked the low paid employees to save some money at the cost of starvation of their children but is also asking those who are getting Rs. 15,000 and above to pay something for the sake of the country to fight inflation. Sir, if you go through the Statement of Objects and Reasons,

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you will find that the same old backneyd arguments are being repeated. Sir, inflation has assumed alarming proportions and the working class and other sections of the people are the worst hit. You can imagine their condition. Sir, the Government which has been in power during the last 27 years, unabated and unchecked not only in the Centre, but in most of the States, has not been able to check the prices or give two square meals to the ordinary people, the common people and the workers. Now, Sir, they want to create a feeling in the country that they are very sincere to attack inflation, to control inflation, and for this, certain measures have been taken and one of the measures is....

Sir, kindly bring the House to order.

CHAIRMAN: MR. Order please. Minister of Parliamentary Affairs. there has been a complaint of lack of order and I hope you will see that there is order in the House.

SHRI S. M. BANERJEE: Therefore, Sir, I would like to oppose this Bill on two or three grounds. Firstly, as ably pointed out by my friend Mr. Madhu Limaye, what is going to be the expenditure? If you consider the Financial Memorandum, we find that the expenditure is as follows: Recurring Expenditure-Pay and allowances of Officers-Rs. 15 lakhs; Pay and Allowances of the staff-Rs. 23 lakhs; Incidental expenditure including transport charges-Rs. 13 lakhs, Accommodation for Officers-Rs. 10 lakhs; total-Rs. 61 lakhs; and Non-recurring expenditure-Furniture, Office equipment etc. Rs. 6 lakhs. This is their economy. They want to spend Rs. 67 lakhs. I do not mind if certain employees are provided jobs or promotions. But, what will happen? Already, the income tax officials, the ITOs and others, are fully engaged in other work. The income tax streams is increasing every year. Today, according to the figures given in the House in reply to many questions, it has crossed the figure of nearly Rs. 600 crores. This is the position in regard to income tax arrears. Then, Sir,

there is income tax evasion .-- l am not talking of arrears only, I am talking of evasion. Evasion is to the tune of more than Rs. 1200 crores. According to the assessment made by Mr. Wanchoo, in his interim report, black money is to the tune of Rs. 7000 crores. Now, it would have increased to Rs. 10,000 or Rs. 11,000 crores. The same staff who are responsible for the implementation of the provisions of Income Tax Act, Wealth Tax Act, Gift Tax Act etc. will now be fully engaged for collection of these taxes. I can understand that in regard to those people who are salaried employees. deductions will be made at the source. But, what will happen to the lawyers and doctors? I am yet to see a lawyer-of course, Mr. Setalvad-he 18 dead-never accepted his fee except in cheques-who accept payment in cheque. Sir. most of the lawyers, 90 per cent of the lawyers, demand payment in cash; they do not accept cheques. How will you check that payment? In the present state of affairs, we may have to start suspecting that every man is a cheat unless he is proved otherwise; we may have to change our conception and start suspecting that every man is dishonest unless he is proved otherwise, though, Sir, the rule is every man 15 honest unless he is proved otherwise. Perhaps, Sir, we may have the French definition where they consider every man as a criminal unless he is proved otherwise. This will act as a detriment to the honest. Honesty will be confined only to a few. Criminals will be at large and they will do whatever they like. Instead of asking the poor people to deposit their hard earned money. Government could have said. "Those who declare their black money within 3 months or 6 months will be taxed only as per the ordinary rules and will not be fined." Then some black money could have been unearthed. In Italy they said. those who construct houses will not be taxed heavily, with the result in two years 1.76 lakhs tenements came into existence and they solved the housing problem. Now, who is going to unearth black money? In spite of the

[Shri S. M. Banerjee]

fact that a declaration was made by the Congress President that Congress MPs would declare their assets, it is a sorry commentary on their promises that even the first gentleman of this country has not declared his assets. In the name of compulsory deposit, we are depriving the poor people of Rs. 1.80 are we taxing? A Whom sharp instrument is going to be given to the officials. They will go to the panwala or taxiwala and say, "you are working upto 3 A.M.; you must be earning more than Rs. 20,000. must make your deposit." Genuine people are going to be taxed more and more. I assure you the tax-evaders will not be taxed further.

On principle we do not accept this They have not compulsory deposit. accepted the suggestion for demonetisation. I congratulate Mr. Canesh for his statement that he would offer satyagraha before the smugglers' residences. These smugglers make more than Rs. 1 lakh per day in Bombay and they go scotfree by paying a handsome donation of Rs. 1 crore. This is something strange. You are going to tax those getting Rs. 400 or 500 or even 1200 which is also a meagre amount these days, but you will not go to the big houses like J & K houses or Birla houses. will shudder to go there. They will tax only the small businessmen and employees with limited in-That is why I say that we should not allow this Bill to be passed.

I would request Shri Ganesh to tell us what amount they are going to make out of this Bill. On the face of recurring expenses of Ro C1 lakhs and non-recurring expenses of Rs. 67 lakhs, making a total of Rs. 67 lakhs, what is the return that they are expecting. I am doubtful whether even Rs. 1 crores would be realised within a year.

SHRI VIKRAM MAHAJAN (Kangra): Nothing will be realised. It will be kept in deposit to the credit of these people.

SHRI S. M. BANERJEE: What will be the value of money at that time? Now the value of money is 29 paise. After seven years there may not be any value at all. It may be reduced to five paise. I support the contention of Shri Huda. The conditions will reach what happened in China during the regime of Chiang Kai Sheik when people had to carry so much of notes even to have a cup of tea or one meal. So, I would request the Minister to kindly tell us what is going to be the return. I say that this Bill and the Bill for limitation dividend have been brought in only to cover the smister designs of the Government.

With these words, I oppose the Bill and I would say that people in high positions, including the President, should declare their assets.

की भारत सिंह चौहान (धार) : समापति महोदय, मैं इस बिल का विरोध करने के लिए खड़ा हुआ है। ऐसा लगता है कि यह गवर्नमेंट टैक्स लगाने मे श्रीर श्राधिक सवालो को हल करने में दिशाहीन हो चकी है। यहां ग्रनभव की पूरानी बात मैं ग्राप को याद दिलाना चाहता हं, इतिहास की बात याद दिलाना चाहता हं कि इस मवर्नमेंट की नीति स्रोर नियत इस ढग की हा गई है जैसा कि ग्रीरंगजेव के जमाने में थी। ग्रीरंगजेव जिस वक्त राज्य करता था, तो वह पैमा इक्ट्ठा करने के लिए कुछ वहाने बना कर जिया टैक्स लगाता था। उसी तरह से यह जो काला कानून है, यह जिल्या टैक्स जैसा है भीर भीरंगजेब के उस टैक्स से भी भयंकर चीज है। ये बताते हैं कि हम निर्वलों के हित में यह कानून लाए है, लेकिन इन के दिल में यह बात नहीं है। इन की बुद्धि और अकन का दिवाला निकल चुका है। इन की गलन नीतियों के कारण ही देश भी यह अधिक

दशा हो गई भीर देश की जनता के धार्थिक जीवन को गिरावट की भोर ले जा रही है। द्यपने पापों को ढकने के लिए ये कुछ ऐसे गलत कानून सामने ला रहे हैं। ग्राप ताज्जुब करेंगे कि इन्होंने अपने उद्देश्य और शापन में बतलाया है कि इस वक्त में एक संकट मुद्रा स्फ़ीति के कारण ब्राया है। तो यह मुद्रा स्फ़ीति इन के कामो से ही, इन के पापों से ही तो पैदा हुई है श्रीर उस को किसी तरह से दकने के लिये ये एक दिशाहीन होकर जनता को लटने की स्रोर सपने पापों की छिपाने की कोशिश कर रहे है। उस के लिए यह कानृन ये लाए हैं। इन्होंने इस में खर्चा बतलाया है। मुझे तो बडा नाज्जुब होता है कि इस शासन का दिवाला किस तग्ह से हो गया कि कहते है कि इस मे 61 लाख रुपये खर्च होगा। इस तरह से ये सदावन खोल कर ग्रपने चमचों को जगह दिलाने के लिए ऐसा काम कर रहे हैं। उम के लिए यह मठ खोल कर अपने चमचों का उस में पालन करने के लिए और मदावत के लिए ल्टाने के लिए इस काले कानून को लाए है। मैं साफ कहना चाहता हं कि यह बिल जो इन्होंने रखा है 15 हजार की इन्सम के बारे में उस का परिणाम क्या होगा कि इस देण में ग्रादिवासी ग्रीर हरिजन जो करोडों की तादाद में है ग्रीर ग्रब वह कुछ सोचने लगे है, ग्रपने नागरिक जीवन को बिनाने के लिए कुछ समझदारी से भ्रपना पैसा इक्टठा कर के अच्छे ढग से जीवन विताना चाहते हैं, इस बिल से वे काफी प्रभावित होने वाले है और रिश्वतखोरी इस से बढेगी। इस से भयंकर रिश्वतखोरी बढेगी । वे लोग जो करोड़ों की तादाद में हैं ग्राप की नौकरशाही के भयंकर रूप में शिकार होने वाले हैं। यह ऐसा बतलाते हैं कि हम उन के हित के लिए उन के फायदे के लिए, उन को आम जनता के बराघर करने के लिए ऐसा विधेयक लाए हैं लेकिन यह स्पष्ट है कि यह घोखा है। इस बिल के जरिए वे बुरी तरह से प्रभावित इमें । हम रात दिन अनुभव करते है कि ये नये नये मठ खोल कर नया नया सदावत चला कर धपने लोगों को उस में भरते हैं। कई ऐसे विभाग है जो नाम मान्न के लिए हैं, जिस उद्देश्य के लिए उन्हें स्थापित किया गया या वह उद्देश्य उन से पूरा नहीं होता , उन को रखने की भाई श्रावश्यकता नहीं है। लेकिन इन में माहस नहीं है, हिम्मत नहीं है कि जो गलत कदम उठाते है उन को रोकें मैं ऐसे तरीके बता सकता हं जिस सें करोडों रुपये इन के बच मफते है। मैं ने पिछली दफा कहा कि जिस उद्देश्य से प्राप किसी काम की कर रहे है और उस पर पैसा खर्च कर रहे हैं वह उद्देश्य पूरा नहीं होता तो उम नाम को बन्द क्यों कर देते ? यह मिनिमम और मै क्सिकम की जो स्कीमें है, यह जो कन्फ्यूजन में डाल रखा है देश को उस से हम भयकर गिरावट की तरफ जा रहे हैं। 74-75 में 50 करोड़ ये ब्याज दे देगे तो यह दिवाला नही है तो क्या है ? कहने हैं कि हम इस के जरिए इतने का सेविंग करेंगे। 74 में बताते है कि इतना व्याज देगे, फिर 75 मीर 76 में इतना व्याज देंगे, ब्रागे फिर इसी तरह से देना पड़ेगा और जो खर्चा डिपार्टमेट करेगा वह कुल मिला कर 61 लाख रूपये होगा। ना यह कोई मक्लमंदी की बात, नहीं हुई। इस तरह के काले कानन की ला कर वे यह बतलाते हैं कि हम केवल जनता के हित के लिए यह बिल ला रहे हैं। इस में कोई भी समझदारी की बात नही दिखाई देती । इमलिए इसको इन्हें बिल वापस लेना चाहिए और समझदारी से काम करना चाहिए झगर कोई इन को ठीक तरह से ऐडवाइक नहीं करता है तो इन को कुछ विशेषज्ञ लोगों से सलाह लेनी चाहिए और अपनी इस गलत नीति को बदनना चाहिए, तभी हमारा उद्धार हों सकता ह । नह र तो इस काले कान्त से कतई काई फायदा नहीं होगा। ग्रगर ये वाहें तो मैं बैठ कर इन्हें कंविस कर सकता हं कि इस कानून से कोई फायदा नहीं होने वाला है। इसलिए इस बिल का मैं डटकर विरोध करना चाहता है।

Compulsory Deposit Scheme etc. Bill

SHRI P. M. MEHTA (Bhavnagar): Mr. Chairman, Sir, this inflation has not developed overnight. This is the result of the wrong economic policies of the Government. As early as 1972 the Finance Minister, while presenting the Budget, said in this House that there existed a parallel economy i.e., the economy of black market, but the country has yet to see adequate measures being taken by the Government to curb the black their money. It 15 Leyond The existence of black money is the most important reason for the inflation. This black money is the hub of their political machine; their political mechanism has a bearing on this black money. Government not yet taken any strong to curb the black measures On the they money. contrary using the black money for their political purposes. They organised the youth rally. How was that organized? It was organized only out of black money. (Interruptions) As I was saying, Government have not taken any sound or strong measures to This is the curb the black money root cause of inflation. Now they are making futile exercises by introducing these Ordinances. It has been pointed out, very rightly that this measure has been brought only to cover the previous anti-labour Bill. They claim that it is an anti-inflationary measure, but it is not going to serve that purpose at all.

There is complete disorder and dislocation in the economic activities. The production has been paralysed since long and Government are not taking any measures to boost up the produc-The agricultural production has declined, the industrial production has declined the growth rate has declined from seven per cent in the year 1960-61 to 1.7 per cent in 1971-72 and further declined to zero level in 1973-74. What were you doing all these years? Now you have come forward with these Ordinances trying to show to the people that you are very sincere in controlling inflation. All these are abso-

lutely futile exercises and they are bound to fail. They have declared all these Ordinances as a package deal. But I do not know how the objectives will be achieved by these Ordinances. You are bound to fall, in achieving the objective. You are not ready to implement the Wanchoo Committee's recommendations. You are not ready to demonetise and unearth black money and to control currency and economy. I would appeal to Government not to enter to such futile exercises but go into the root cause, to take appropriate steps and adequate measures to curb black money and control the economy. Thank you.

SHRI P. G. MAVALANKAR: (Ahmedabad): I find that none from the congress party is speaking either for or against this particular Bil. The fact that they are not participating....

सभापति महोदयः मीनन् सन्मति लक्षणम् ।

SHRI P. G. MAVALANKAR...is indicative of their desire to see that this Bill is passed as early as possible, so that only the opposition party will speak and the ruling party will resort to "rail-roading" as my friend Mr. Madhu Limaye has well described it. My first point is although this Bill looks fine on the face of it, will it really prove fruitful? As Mr. Madhu Limaye said, earlier the Government has tried to make appearance, clever appearance before the public that they are trying to get into their network all different types of people and asking each one of those sections of the critical community to make some sacrifice in the present situation of the economic condition of our country. But the question is whom are they asking to sacrifice. the case of wage-earners, people in the fixed-salary categories, these are the people who are to sacrifice any just not able more. And, yet, you are asking them to sacrifice! Now, Sir there are some people who pay income-tax honestly. They will pay their deposts honestly. But if you go on

legistating like this, even a small section of people who are fortunately still honest and patriotic and law-abiding will be tempted to be dishonest and evade taxes. Is that the intention of That is my first the Government? question. It looks veryfine on the face of it but will the Bill achieve the purpose? Well, Sir, my major objection is this. Why should this measure be brought first in the form of an ordinance? This was issued in the early part of July Parliament was not in session. Was there any urgency about this particular subject matter? If this ordinance had not been issued and if this had come before the House in normal course through legislative enactment, would heavens have fallen? Why should the Government resort to this method of issuing an ordinance? Simply because they have got the power under the Constitution? founding fathers of the Constitution did not envisage such a situation that the Government of the day-no matter to which party it belongs-would resort to such kinds of ordinances, exercise power by such types of frivolous measures in this kind of a light-hearted manner. An Ordinance has to be issued with regard to some serious matters and with regard to an urgent matter, and you must not treat this power lightly as Government has treated in this particular matter. They could have easily waited until Parliament met for the monsoon session on 22nd of July. They could have brought forward a regular and normal piece of legislation.

So, Sir, my objection is very valid and very sound on this ground that this Government has been increasingly in the habit of using Ordinance making powers. The most agonising part of it is this that not only the Ordinances are issued much ahead of the Parliament session, and even a little before the Parliament session, but sometimes, also—I fear and suspect—that Governent are waiting only for the session of Parliament to be over and as soon it is over, they start issuing a fresh crop of Ordinances!

Are we therefore reduced to this situation that in Parliament we have merely to ratify what has been already done in the form of an Ordinance? This is my objection to this particular measure. They should not have used this Ordinance making power for this particular enactment.

Then, Sir, as I said a little while ago, by this Bill all income-tax payers in our country, like the professionals such as lawyers, doctors and other people will have to deposit because they will be earning more than Rs 15,000 or so per year. But, I would like to tell you one thing. Are these income-tax payers going to run away from the country? Or are they not going to pay income-tax at all? If they are going to pay the taxes if they are not going to run away from this country, and even if those who were already on your register and those who were paying taxes every year honestly and sincerely are alone to be burdened, why cannot you wait for Parliament session to commence? look at page 2 of the Bill. I refer you to clause 3(1). It says:

"Subject to the provisions of this Act, the persons specified in subsection (2) shall be liable to make compulsory deposits for the assessment year commencing on the 1st day of April 1975 and the assessment year commencing on the 1st day of April, 1976."

So, why should all this be done by an Ordinance, when the actual operation of the deposit scheme is a long time ahead? There was no immediate hurry. Now my next question is? Was it necessary to further burdened the honest tax-payers? Recently a survey was conducted-I hope Shri Ganesh will correct me if I am wrong-by the government itself as to how many people in the metropolitan cities like Bombay, Calcutta, Madras, Delhi and other important cities like Ahmedabad Kanpur, Bangalore etc. are the professionals like lawyers, doctors, engineers, architects and others who are [Shri P. G. Mavalankar]

evading taxes. I think that survey showed—this is what the press report says on which we rely—that quite a number of professionals are not paying any income-tax whatsoever.

So my point is this. When quite a majority of them are not paying income-tax at all, what are you going to do with them? With regard to the tax-dodgers who avoid payment of tax, you have done nothing at all. Then, why have you imposed a further burden only on those who are honest? Therefore I would like to ask Shri Ganesh and his senior colleague. Shri Chavan, what steps are the Government taking to catch these tax dodgers and to see and to ensure that those who evade taxes are first brought to books. They are not only evaders but they are the people who have all the black money-unaccounted What have you done with regard to them?

I would now come to the last point. Shri Chavan all along has been talking loudly and in an culogistic manner about his package' proposals. But, has anything concrete been done achieved so far? They have done one thing only and that is with regard to fixed wage-earners-salaried peopleto the honest tax-payers, who are compelled to deposit. When Government claims to have packages, how is it that they have not been able to catch the remaining bigger fish? That is my final question and objection. Therefore. I feel that unless you catch the bigger fish and unless you are able to catch hold of those evade wilfully and skilfully and deliberately the payment of taxes, all these measures, however useful and good measures they may be-they are indeed quite good in themselves-are not going to achieve the results that you expect to achieve.

Therefore, I want to conclude—I am afraid these recent measures though Shri Chavan may call them a "Package" and I won't call them so—are

meaningless, and that Government will not be able to stop the inflation by these measures. I dare say that harsher than these and more realistic than these measures are still required to tackle this terrible and disastrous situation with which we are faced. It looks as if measures stronger than these measures, more realistic ones than these and more bold ones than those already brought forward by Government will be required. I hope that the Government will wake up before it is too late.

SIIRI K. R. GANESH: Mr. Chairman, Sir, after the stormy debate on the other Bill which the House has passed I do not think there is very much left for me to add because the points that have been raised in this Bill have been raised in the other Bill as well as earlier when the Dividends Restriction Bill was before the House

There are only two or three points which I would like to mention. This is not a resource mobilisation measure It is not a tax. This is part of the package deal to impound a part of the earnings of various sections so that this phenomenon of excess money supply in our economy chasing few goods that are available is checked. This is the simple object of the Bill.

As far as the general question of inflation and the other steps taken is concerned it has been pointed out that this by itself is not going to contain the inflation. This is one of the strategy that the Government has taken. Other steps to contain inflation are: increase in production; keeping budget deficit to a particular level; reducing the administrative expenditure and a stricter credit policy by the banks and the Reserve Bank. whole has to be seen as an integrated approach to make an impact on this serious problem of inflationary pressure.

Sir, it has been pointed that this Bill will affect 6 lakh persons and impound only Rs. 50 crores this year and Rs. 55 crores next year. As far as the question of administrative expenditure is concerned there will be administrative expenditure but it will not be that much.

SHRI P. G. MAVALANKAR: What will you do with this staff after two years? Can you throw them out?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI (K. R. GANESH): Here is a question of trying to meet the inflationary pressure. For that certain steps have been taken What is going to happen to the additional staff after two or three years we will face it when the situation comes. I cannot vouch safe what is going to happen to the staff after two to three years. The usual question of black money, the Wanchoo Committee's recommendations and various other things has again been raised These matters have been discussed a number of times.

Then, hon. Members have asked whether it is a fact that a certain percentage of professionals are not paying taxes. We have said in Parliament that-special surveys are being made and a special drive has been undertaken to bring them into the tax net. As far as the basic problem of tax evasion is concerned, it is a very serious problem and other steps are being taken to have intensive scrutiny. to conduct raids, to have better intelligence, to have better administrative framework in which the smaller assessees are to be dealt with on summary assessment so that the staff is left to do intensive scrutiny of bigger cases. These points have been mentioned on various occasions

SHRI P. G. MAVALAKAR. What is the percentage of the professional people who do not pay taxes according to the survey recently conducted?

SHRI K. R. GANESH: I think I have indicated the figure. There is quite a percentage of such people.

But there is one point there. Among those who do not pay taxes and who are not in the books, there may be some persons who do not have taxable income also; there may be some persons who are assessed at some other places and so on. But this is a problem in respect of which special surveys are being conducted.

With these words, I commend the Bill for the acceptance of the House.

श्री मधु लिमये (बांका): धव तो मै पूरा भाषण कारूगा, टाइम लिमिट कौ कोई सवाल नहीं है।

मभापति महोदय, मै मंत्री महोदय से उम्मीद कर रहा था कि वे ग्रपने भाषण मे जो कालाधन है उसको निकालने के बारे में कोई ठोम मुझाब देगे क्योंकि जो इनकम टैक्स दे रहे है उन्हीं लोगों की ग्रामदनी का एक हिम्मा भाप जमा करने जा रहे है। लेकिन जिनके पास काला धन है उसको निकालने का भ्रापका क्या तरीका है? उस दिन वित्त विधेयक पर बोलते सगर मैं ने यह ग्रिभयोग लगाया था कि पश्चिम बगाल में जो रोलर मिल्स है उनके दारा पहले 80 रूपये प्रति टन मिलिंग माजिन था. जो उडीमा में भी था. ध्रव श्री सिद्धाय शकर राय ने उसको ऊचा उठाया है भीर 200 रुपया प्रति दन कर दिया है। तो बगाल में 120 रूपया प्रति टन श्रधिक माजिन मिलता है। 6 लाख दन ग्रगर मिल जाएगा तो 7 करोड 20 लाख की ग्रतिरिक्त श्रामदनी हो जाएगी। रि मेरा निश्चित महा है कि वह ग्रामदनी म नही दिखाई जाएगी । ऐसे एक नहीं पचामी उदाहरण मैं दे सकता ह लेकिन क्या भ्रापकी यह जो कम्पलमरी डिपाजिट स्कीम है उसकी नहत इन टैक्स चोरो को पकडा जाएगा ? नही पकडा जाएगा। जो इमानदारी से टैक्स देते है उन्ही को पकड़ने का यह बिल है। श्रापकी हिम्मत नहीं है कि श्राप मुख्य मंत्री भीर उनके रोलर मिल वाले साथियों को पकड सकें। भ्रापकी हिम्मत नहीं

[भी मसु लिमये]

है कि जी अफसर रिश्वत लैंने वाले हैं उनको पकडे। आप यह काम नहीं कर सकेंगे। मैं यहा चिल्ला चिल्ला कर बक गया लेकिन प्रापके अपर कोई असर नहीं होता। (व्यवसान) हसिये लेकिन एक दिन रोने का भी समय घा जाएगा क्योंकि अभी जो मैं बात कर रहा ह वह देश हित की कर रहा हु। कल हम लोगो ने सून लिया चट्टोपाध्याय भीर राम निवास मिर्धा का जवाब, मारुति के बारे मे मेरे जो प्रश्न थे. जिनके उत्तर 12 महीने नहीं मिले. उनका सीधा सम्बन्ध काले धन से था। मैं ने कहा था कि मानित के जो मेजर शेयरहोल्डसं है इनमे से भिधकाश लोग ऐसे हैजिनके ऊपर या तो इनकम टैक्स की इक्वायरी चल रही है. एक्साइज इयुटि की इक्वायरी चल रही है, चोरी को लेकर या विदेशी मुद्रा सम्बन्धी जो कानून हैं उनके उल्लंघन को लेकर कैसेज चल रहे है भीर इसलिए भ्राप यह सब जानकारी नहीं दे रहे है ? प्रगर वह काम ठीक ढग से होता तो 50 करोड से भी अधिक रकम उसमे मिल जाती और यह कानन लाने की जरूरत ही नहीं पडती। लेकिन ग्राप कापडिया के खिलाफ ऐक्शन नहीं ले सकते है, ग्राप मोहन ब्रश्नरीज के खिलाफ ऐक्शन नहीं से सकते है, माएं रोनक सिंह के खिलाफ ऐक्शन नहीं ले सकते है, क्योंकि यह सब मारूति के शेयरहोल्डसं हैं इसलिए भ्राप्त ऐक्शन नहीं ले सकते है। 80 लोग है, जिन में जिन्दल भी है। तो मारूती के जितने इन्वेस्टर्स है उन के खिलाफ कोई कार्यवाही नही हुई। प्रभी नेशनल रेयान का कबजा कापडिया को दिया गया। प्रकेले केमिकल धौर रेयान को बेच कर धाने वाले 6 महीनो मे 50 लाख रू० कैमिकल भीर रेयान के ऊपर बह कमाने वाला है जिस था कोई हिसाब किताब नही दिया जाएगा। माननीय पी० मार० वास मशी गर्दन हिला रहे हैं। इस तरह अगर ब्राप लोगो में सुधारही जाए तो देश का भाग्य खल जाएगा। जब तक काले धन के खिलाफ कही कार्यवाही नहीं की जायेंगी तब तक कुछ नही होगा।

22 hrs.

उस दिन हमारे संदन में स्म्यालिय के बारे मे चर्चा हुई मीर इन्होंने ऐसा सीचा कि कोई नया मामला रिवील कर रहे हैं। क्या माम दिए है, यूसूफ पटेल, कुली मस्तान, बिखया बिखया के पास अपने डाक्स है। अगर भकेले बिखया की पकड़ेंगे तो वही ब्राप की 50 करोड दे देगा। भ्राप मेरे साथ चलिए भीर एक एक को में बताउगा । भ्राप जी एम० द्यार० पी०, बी० एस० एफ०, ब्रार० पी० एफ० और इडस्टियल सेक्योरिटी फोर्स को ले कर बिहार की जनता भीर लडको के खिलाफ लड रहे हैं उस के बजाए ग्राप इन स्मगलमं के खिलाफ क्यो नहीं लडते है ? मैं मब के नाम बताऊगा भीर जगह भी बनाऊगा कि कहा रहते है। ग्राप ने इमलिए सदन मे नाम लिया कि वह यहां से भाग जाए। श्राप नहीं पकडना चाहते थे। ग्राप चाहते थे कि वह भाग जाए भीर उस के एजेन्टस यहा काम करे । प्रगर मे भारोप करू कि मरकार स्मगलर्स से मिली हुई है, तो कोई गलत न होगा।

भाज 21 सदस्यों का नाम भाया है, हमारे मित्रो ने इन्कार किया है कि हमारे दस्तखत नहीं है। 1970 में इसी सदन की बात है मैं ने एक दम्तावेज पेश किया था कि कानूनगो के बारे मे जो बिहार के गवर्नर थे। उन्होंने कुली मस्तान के लिए पासपोर्ट के लिए एक सिफारिशी पत्र दिया था, जेंसे ग्राज लाइसेंस के लिए सिफारिशी पन देने का बारोप लगाया गया है। उसी तरह से कुली मस्तान के बारे मे एक सिफारिशी पत श्री काननगो ने दिया था कि यह महान समाज सेवी झादमी है सरकार इनको पासपोर्ट क्यो नही दे रही है वहा उन के साथ भ्रत्याय हो रहा है। (व्यवधान) पाटिल साहब ने टेलिफोन के लिए कहा था। लेकिन पासपोर्ट के लिए कामुनगो ने किया। जब बहु दस्ताबेज में ने यहां रखा तो सदन मे तहलका हुआ, और उस समय आप नोगो का ऐसा बेहुमत नहीं था, जरा डरते थे। ती प्रधानमंत्री ने भी यहा आ कर कहा कि इतना शोर क्यों हो रहा है? मैं कानूनगो सहाब से पता लगाऊंगी कि क्या सचमुच, उन्होंने इस तरह का सिफारशी पत्र दिया है '? एक असे तक मैं ने इंजजार किया, लेकिन जब कोई जबाब नही झाया तो प्रधान मंत्री को मैं ने स्मरण पत्न दिया कि कानूनगो का कोई कोई जबाब भाया है या नही ? भीर तब जा कर प्रधानमंत्री ने मुझको लिखा कि गर्वनर काननगो कहते है कि यह हस्ताक्षर मेरे नहीं है, यह फोर्ज्ड सिंगनेचर हैं। तो मेरे ऊपर एक माने में कानुनगो ने धारोप लगाया कि फोर्ज्ड डोक्मेंट मैं ने सभा के पटल पर रखा। तो में ने इस चनौती को स्वीकार किया। मैं ने प्रधान मती को लिखा कि भ्राप कुली मस्तान के खिलाफ ऐक्शन लीजिए घारा 420 के ब्रधीन कि फोर्जरी के ब्राधार पर उन्होंने पासपोर्ट प्राप्त किया। तो पहले कानूनगो साहब तैयार नहीं थे, बारबार जोर देने के बाद वह चीफ प्रेसीडेंसी मैसिट्रेट की धदालद मे जाते है। तीन साल तक मुकदमा चला भीर बाका के चुनाब के पहले उस का फैसला ग्राया, भीर मै ने विगत साल ऐप्रोप्रिएशन बिल पर बोलते हुए उल्लेख किया था, चीफ प्रैसीडेंसी मैजिस्ट्रेट ने भ्रपने फ़ेसले मे कहा है कि कानुनगो एक ग्रदभ्त ग्रादमी है, उन की गवाही का एक जुमेला नही था, प्रापने नाम को छोड वर जिस मे कम से कम एक प्रसत्य वाक्य नहीं था, ऐसे लोगो को झाप गवर्नर बनाते है, व्यापार मबी भी बनाते है। तो जैनुइन सिन्नेचर का मामला पाद रखिये, कानूनगो ने इन्कार किया था और इन्कार के बाद तीस साल तक चीफ प्रेसीडेसी मैजिस्ट्रेट की घ्रदालत में मुकदमा चला भौर फैसला उन के खिलाफ गया भौर में बिन्डीकेट हो गया। लेकिन कानुनगो के खिलाफ ग्राप ने कोई ऐक्शन लिया? उन को जेल मे भेजा, सजा दी? ग्राप ने कुछ नही किया। इसलिए जब यह समियोग लगाया जाता है फला फला सदस्य के हस्ताक्षर है तो माप उस को मानने के लिए तैयार नहीं होते. भीर कहा जाता है कि जैनुइन हस्ताक्षर नही

तो बात चल रही थी कूली मस्तान की इसरा के स चल रहा था उस में बहु छूट गरा। भीर जब उस के बारे में हम शिकायत करते हैं तो बम्बई का एक बड़ा पुलिस स्विधकारी मुझ से कहता है कि झाप हम को क्यो पूछते हैं। आप मुख्य मजी से पूछिये। महाराष्ट्र मंजिमंडल में कई मंजी ऐसे हैं जिन के बारे में मस्तान कहता है कि बहु मेरी जेब मे हैं। और आप की बम्बई कांग्रेस जो 1969 में हुई थी उस के लिए मस्तान ने लाखों रुपया दिना था। क्या इन बात से बित्त मजी जी इन्कार कर सकते है।

अध्यक्ष महोदय, 1 500 करोड़ रू० विदेशी
मुद्रा के रूप में इस देश से बाहर चला जा रहा है
में 150, 200 करोड़ रु० की फिगर्स से
सहमत नहीं हूं। और जब तक आप इस पर
रोक नहीं लगायगे तो ऐडीशनल एमोल्यूमेटस
खिल, कम्पलसरी डिपीजिट बिल, डिबिडेट
बिल, इन से कोई नतीजा नहीं निकलने
बाला है। इसलिए यह बहुत ही बाहियात
विधेयक हैं, रही अध्यादेश है, और मैं आप
लोगों से प्राथनीं करताह कि इस समय 10,
15 मिनट हो रहे है, इस फालतू अध्यादेश और
विधेयक की आप रहीं की टोकरी में फेकिए।

MR. CHAIRMAN: I will put the Resolution to the House. The question is:

"This House disapproves of the Compulsory Deposit Scheme (income-tax payers) Ordinance, 1974 (Ordinance No. 10 of 1974) promulgated by the President on the 17th July 1974."

The motion was negatived

MR. CHAIRMAN: The question is:

"That the Bill to provide, in the interest of national economic development for compulsory deposit by certain classes of income-tax payers and for the framing of a scheme in

[Mr. Chairman]

relation thereto, and for matters connected therewith or incidental thereto be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We will take up clause by clause consideration.

Clause 2-(Definitions).

SHRI JAGANNATHRAO JOSHI: I be to move*:

Page 2, line 4 for "compulsory deposit" substitute "deposit" (2)

Page 2 line 4, for "compulsory" substitute "voluntary" (3)

MR. CHAIRMAN: I shall now put amendments 2 and 3 to the House.

Amendments Nos. 2 and 3 were put and negatived.

MR. CHAIRMAN: The question is: "That clause 2 stand part of the Bill"

The motion was adopted.
Clause 2 was added to the Bill.

Clause 3—Persons liable to make compulsory (Deposits).

DR. LAXMINARAIN PANDEYA (Mandram): I beg to move*:

"Provided that any person as specified in sub-section (2) of this Section not wishing to avail of this scheme may opt out of the scheme by conveying his wish to the appropriate authority in writing." (4).

MR. CHAIRMAN: I shall put amendment No. 4 to the House

Amendment No. 4 was put and negatived.

MR. CHAIRMAN: The question is:
"That clause 3 stand part of the

Bill."

Page 2,

after line 34 insert

The motion was adopted.

412

Clause 3 was added to the Bill.

New Clause 3A

MR. CHAIRMAN: There is an amendment for the insertion of new clause 3A through amendment No. 5

SHRI JAGANNATHRAO JOSHI (Shajapur): I beg to move*:

Page 2,-

after line 34, inscrt-

"3A. Nothing m this Act shall apply to such persons as have chosen to opt out of this scheme under proviso to section 3." (5)

MR. CHAIRMAN: I shall put amendment No. 5 to the House.

Amendment No. 5 was put and negatived.

Clause 4—(Requirement as to Compulsory Deposit)

MR. CHAIRMAN: There is Government amendment No. 6.

Amendment made*:

Page 3 -

after line 9, insert-

"Explanation.—When any Central Act repeals and replaces (with or without any modification) the Additional Emoluments (Compulsory Deposit) Ordinance, 1974 (8 of 1974) the references to the said Ordinance in this sub-section shall be construed as references to such Central Act." (6)

(Shri Yeshwantrao Chavan)

^{*}Amendment moved with the recommendation of the President.

MR. CHAIRMAN: The question is:

"That clause 4, as amended stand part of the Bill"

The motion was adopted.

Clause 4. as amended was added to Bill.

Clauses 5 to 21 were added to the Bill.

The Schedule was added to the Bill.

Clause 1—(Short title, extent and commencement).

SHRI JAGANNATH RAO JOSHI: I beg to move*:

Page 1, line 3,-

for "Compulsory" substitute "Voluntary" (1)

MR. CHAIRMAN: I will now put amendment No. 1 to Clause 1 to the vote of the House.

Amendment No. 1 was put and negatived.

MR. CHAIRMAN: The question is:

"That clause 1 stand part of the Bill"

The motion was adopted.

Clause 1 was added to the Bill.

The Enacting Formula and the Title were added to the Bill.

SHRI K. R. GANESH: I beg to move:

"That the Bill, as amended, be passed"

MR. CHAIRMAN: The question is:

"That the Bil as amended, be passed"

The motion was adopted.

MR. CHAIRMAN: We will now adjourn....

SHRI SHYAMNANDAN MISHRA: (Begusarai): We were expecting a

statement from the Minister of Commerce with regard to....

MR. CHAIRMAN: You are wanting to hear Prof. Chattopadhyaya on the matter which Shri Madhu Limaye has raised. I feel that this is a very delicate mater in which certain Members of the House are involved. It is also very delicate because the question arose out of the proceedings of the other House. I personally feel that we should not start any discussion unless we get the proceedings of the other Therefore, I would House. request hon. Members not to press this matter The proceedings would be available tomorrow, the whole thing would be there and we deliberate.

SHRI SHYAMNANDAN MISHRA: The hon. Minister is leaving Delhi to-morrow morning. So that should not prevent us from taking up this subject tomorrow. We only want to tell him that we want to take up this matter tomorrow.

श्री मधु लियये : मै एव प्रार्थना र ना चाहता हं। मैं कोई विवादास्पद सवाल नहीं उठाना चाहता हूं। चूकि डिप्टों कामनें मिनिस्टर ने मुझगे तहा कि मंत्री महोदय कल ईरान जा रहे हैं इसिलए मैंने सोचा श्रीर जैसा कि आपके पहले चेयर ने भी निर्णय दिया था मैं कोई हर दृशी उठाना चाहता हूं. लेकिन क्या आप कि प्रनमिन में में मंत्री महोदय से यह कह सकता हू कि कुछ हमारे जो प्रश्न है उन के बारे मैं सिर्फ जानकारी दे ? हम कोई बहस नहीं करेंगे।

MR. CHAIRMAN: Once I permit you to ask questions or certain clarifications, obviously I will not be able to prevent other members from doing the same, which may lead to a controversy. I feel the matter is delicate and

^{*}Amendments moved with the recommendations of the President,

unless we go through the proceedings we cannot decide about the line of action. proceedings, they will take a line of action as they feel necessary and the House will take action.

SHRI SHYAMNANDAN MISHRA: The position is clear. Even in his absence we will take it up tomorrow. With these observations, I adjourn the House to re-assemble tomorrow at 11 A.M.

22.21 hrs.

MR. CHAIRMAN: I am making the position very clear. The Members will have an opportunity of going through the proceedings of the Rajya Sabha and after going through the

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, August 28, 1974/Bhadra 6 1896 (Saka)